जयपुर और दिल्ली के बीच 31-1-77 से चलायी गयी 501/502 पिंक सिटी एक्सप्रैस गाड़ी तेज रफ्तार वाली एक अतिरिक्त गाड़ी है । इसके अलावा, इस मीटर लाइन मार्ग पर 161/162 बीकानेर-रेवाड़ी पैसेंजर, 15/16 उदयपुर-दिल्ली चेतक और 165/166 जयपुर-बीकानेर पैसेंजर गाड़ियां भी चलायी गयी हैं। अतः इस खण्ड पर चलायी गयी गाड़ियों की संख्या इसी प्रकार के अन्य खण्डों पर चलायी गयी गाड़ियों की संख्या के अनुरूप है । मध्यवर्ती खण्डों पर लाइन क्षमता की कमी और टर्मिनलों पर भारी दबाव के कारण, अहमदाबाद और दिल्ली के बीच एक अतिरिक्त गाड़ी चलाना परिचालन की दृष्टि से व्यावहारिक नहीं है । बहरहाल, इन दबावों को ध्यान में रखते हुए, 1-5-79 से नयी दिल्ली और अहमदाबाद के बीच बड़ी लाइन पर सप्ताह में दो बार चलने वाली एक सुपरफास्ट गाड़ी अर्थात् 181/182 सर्वोदय एक्सप्रेस चलायी गयी है जिससे काफी राहत मिली है ।

RE. ADJOURNMENT MOTIONS

श्री रामविलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मेरा प्वाइन्ट आफ आर्डर है । हम ने एक एडजार्नमेन्ट मोशन दिया है . . .

अध्यक्ष महोदय : कौन से कानून के अधीन ?

श्री रामविलास पासवान : नियम 56 के अधीन । मैंने एडजार्नमेन्ट मोशन दिया है कि 20 व्यक्ति शराब पीने के कारण मर गये हैं । बागड़ी जी के क्षेत्र में यह घटना घटी है . . .

अध्यक्ष महोदय : तब तो उन को चिन्ता करनी चाहिये ।

श्री रामविलास पासवान : दूसरे—तीन मजदूर नेता गायब हैं । वे नेगोशियेशन्ज के लिये गये थे तब से गायब हैं । यह बड़ा गम्भीर मामला है .

श्री मनीराम बागड़ी : (हिसार) : अध्यक्ष जी, मैं आप से चैम्बर में मिला था . . .

अध्यक्ष महोदय : आप ने मेरे से बात की है . . .

श्री मनीराम बागड़ी : आप पहले मेरा निवेदन सुन लीजिये । मेरे पास श्री रमेशचन्द्र कालाबाड़ी का तार आया है कि 62 आदमी ठेके की शराब पीकर मर गये । इस का मतलब है कि उनकी कातिल सरकार है**

अध्यक्ष महोदय : आप खड़े हो गए, पहले आप सुन लीजिए . . .

अध्यक्ष महोदय : आप ने सारे-का-सारा कह तो दिया है ।

श्री मनीराम बागड़ी : होम मिनिस्टर को यहां होना चाहिये था, होम मिनिस्ट्री का कोई आदमी यहां नहीं है . . . (**व्यवधान**) . . .

MR. SPEAKER : I have to inform the House that I have received notices of Adjourment Motions from Sarvashri Mani Ram Bagri and Ram Vilas Paswan regarding reported deaths and blinding of a number of persons as a result of consumption of poisonous and spurious liquor in certain places in Haryana and Punjab.

Production, manufacture, possession, transport, purchase and sale of intoxicating liquor is a State subject but it is a matter of concern to all of us when such a large number of deaths and cases of blinding occur in several States due to liquor consumption, naturally the whole House as myself get perturbed and we should be perturbed. Reports of such cases and deaths are also frequently appearing from time to time in the press. We cannot allow these agents of deaths or murderers to go scot free. They should be brought to book and this process is to be halted. I would urge upon the Government to consider this matter and impress upon the authorities concerned the need for taking concerted and effective measures to obviate the occurrence of such tragic incidents. These people have to be dealt with firmly.

**Expunged as ordered by the Chari.

I have withheld by consent to the Adjournment Motions.

SHRI A. K. ROY (Dhanbad) : Mr. Speaker, I have also written....

MR. SPEAKER : If you have written. it is all right. I will take notice of it.

PROF. MADHU DANDAVATE (Rajapur) : I was happy that respecting the sentiments of this House the Union Government had taken the correct step and sent necessary directions and all those police officials who were responsible for blinding under-trial. Personnel in Bhagalpur Jail, they were already suspended.

A news item has appeared that bulk of policemen of Bhagalpur have stopped trains and, therefore, on this issue I have given notice of a motion ....

MR. SPEAKER : This is a state subject. Proper action is being taken. I am not allowing because it is a State subject.

PROF. MADHU DANDAVATE : The obstruction of trains by police is the greatest calamity....

MR. SPEAKER : Not allowed.

SHRI CHANDRAJIT YADAV (Azamgarh) : Sir, I have given a Calling Attention notice. ....

MR. SPEAKER : The question of allowing Calling Attention has to be discussed there.

SHRI CHANDRAJIT YADAV : There is an aggravating situation in the Indian ocean....

MR. SPEAKER : It is under my consideration.

DR. SUBRAMANIAM SWAMY (Bombay North-east) : I have repeatedly in this session and in the last session given notice of a motion under rule 181 about discussion on the Vaidyalingam Commission's Report ....

MR. SPEAKER : You come to the Business Advisory Committee. (*Interruptions*) about the adjournment motion, it is a State subject. It is not a question of adjournment. It is a law and order problem of the State. I cannot take it up. Not allowed. Nothing should be recorded without my permission.

(*Interruptions*)*

श्री जैनुल बशर (गाजीपुर) : अध्यक्ष महोदय, उत्तर प्रदेश को 75 हजार मीट्रिक टन गेहूं हर महीने दिया जाता था। अब उस को घटा कर 30 हजार मीट्रिक टन कर दिया गया है। ... (व्यवधान) *

MR SPEAKER : Not allowed.

SHRI RATANSINH RAJDA (Bombay-South) : I would like to draw the attention of the Government and yourself...

MR SPEAKER : On what point ?

SHRI RATANSINH RAJDA : About 5000 policemen in uniform have marched....

MR SPEAKER : I have already listened to that. It is a State subject; not allowed.

(*Interruptions*)*

MR. SPEAKER : This will not go on record. This is not the proper forum.

(*Interruptions*)*

MR. SPEAKER : Nothing should go on record. Nothing is going on record without my permission.

Now, papers to be laid on the Table.

(*Interruptions*)*

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12 10 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UDNER DRUGS AND COSMETICS ACT, 1940.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table a copy of the Drugs and Cosmetics (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 540(E) in Gazette of India dated the 22nd September, 1980, under section 38 of the Drugs and Cosmetics Act 1940. [*Placed in Library. See* No. LT-1500/80].

**Not recorded.